Oral Answer* RAJYA SABHA

Friday, the 29th July, 1983/7 Sravana, 1905 (Saka)

The House met at eleven of the clock Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Affairs of Asiatic Society, Calcutta

♦81. SHRI KALYAN ROY: t SHRI LADLI MOHAN NIGAM:

Will the Minister of EDUCATION AND CULTURE be pleased to state:

- (a) what is the present state of affairs of the Asiatic Society, Calcutta;
- (b) what kinds of financial and other irregularities have been detect-ed
- (c) whether any responsibility has •been fixed; if so, the details thereof;
- (d) what are the details of documents which are missing or have been stolen;
- (e) what are the reasons for delay in taking over completely and save this internationally known society from disintegration and decay; and
- (f) whether Government have any proposal to appoint an administrator to run it; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) The Asiatic Society is a voluntary organisation registered under the West Bengal Societies Registration Act 1961. Ministry of Education and Culture have* been giving an assistance of about Rs. 2.00 lakhs on matching basis with the Government of West Bengal annually.

- (b) to (d) The Society, being a voluntary organisation, is functioning independently and the Department of Culture has administrative control over its day to day affairs. Hence the information regarding financial irregularities or any loss of documents etc. is not readily available in the Department.
- (e) and (f) The Society recently approached the Government to declare it as an institution of national importance and the matter is under consideration

SHRI KALYAN ROY; Sir, you are aware, this Asiatic Society is the oldest institution in the world, especially in oriental studies. This was set up in 1784 by Sir William Johns under the patronage of Warren Hastings. The tragedy is, Sir, that it will complete 200 years in January 1984 and this internationally famous institution is on the verge of collapse, totally insolvent, disintegrating and in totally decaying condition. Sir, you know that this Asiatic Society has got priceless treasures; 42,000 rare manuscripts in Sanskrit, Arabic, Persian; 2 lakh books and periodicals— all rare books; 24,000 coins including gold coins dating back to second and third century; 175 most priceless rare paintings....

MR. CHAIRMAN: We know all that; it is one of the treasure houses of antiquities.

SHRI KALY»AN ROY: Sir, some of the paintings, rare manuscripts and books, you will find, being sold in Bombay, Delhi and Calcutta. There is no supervision. Neither they have the adequate machinery to administer it nor is their air-conditioning equipment functioning. The whole thing is in shambles. Will the Minister agree that the main reasons are: Utter callousness of the Central Government; although Mr. Pranab Mukherjee two months back opened a Book Fair there and said it was an institution Of national importance. Although ha 1977 comprehensive scheme was

[†]The Question was actually asked on the floor of the House by Shri Kalyan Roy. 647 RS-1

submitted to the Central Government, no action has been taken. Its total income is about Rs. 3 lakhs; its expenses are over Rs. 28 lakhs. In spite of serious constraints of financial resources, the State Government is contributing Rs. 5 lakhs and the Central Government which considers it as an institution of national importance, contributing a meagre sum of Rs, 3 lakhs.

3

My question is, how long this cal lousness and aparthy will continue, what steps the Minister is immediately taking to see that

MR. CHAIRMAN: This is called a loaded question. 'Have you stopped beating your wife?

SHRI KALYAN ROY: I would not have been tempted to ask this question if the Primp- Minister would not have intervened and directed—as it has been reported in the Press-Mr. Pranab Mukherjee to go and talk with the authorities. When it is going to be declared as an institute of national importance ? This is my first question. What is the timelimit?

SHRIMATI SHEILA KAUL: Sir, it is quite true to say that this Society has betn functioning since 1784 and it does contain many valuable pieces as has been mentioned by the hon. Member. 1 have also got the details, but I would not like to repeat them because we have all come to know about them. But this Society, as I said, is a voluntary organisation and at present functions under the regulations which are in force since 1972. Under these regulations, the management, the administrative set-up and the direction and affiirs of the Society are entrusted to a Council and the Council-has got its own members and it meets regularly. The Society is not financially very sound jusj now and since it is not under the administration of the Department of Culture, the Department has not conducted any enquiry nor has it gone into the affairs, financial affairs or the other irregularities which have been reported in

the Press from time to time. But now, in April 1983, the Ministry had received a letter from the General Secretary of the Society mentioning that the Society is financially in a very very bad shape and suggested to the Government of India to come to its rescue and that it should be declared as an institute, of national importance. This was only in April 1983. Then, discussions took place with the officebearers of the Society and the General Body of the Society in its meeting held on 6th June, 1983, passed a resolution authorising the Council to have a dialogue with the Central Government about the modalities of declaring the Asiatic Society as an institute of national importance. This resolution was confirmed at the General Body meeting on 4th Juty only. We are now looking into the matter and 4th July is not a very far or a distant

SHRI KALYAN ROY: Unfortunately, either the Minister is not well-briefed or she is trying to whitewash the thing. A question was asked in this House by me as early as 7th March, 1979. The question was, whether a comprehensive scheme for the improved functioning of the Society has been submitted to the Central Government. The date of the question was 7th March. The reply said 'Yes; in October, 1977. 'Now, it is absolutely falsehood to say that you have received it only on 4th July.

MR. CHAIRMAN: I think, what you said is not right. You withdraw the world "falsehood." You can say it is not accurate.

SHRI KALYAN ROY: I stand corrected. It is worse than that. This reply was given by the then Minister of Education, Dr. P. C. Chuqder. I would have expected the Minister to do some work at some time. Anyway, my question is, whether the Minister of Education had held discussions with the authorities of the Instiltute and the Education Minister of West Bengal regarding the modalities of taking over this Society and, if so, whether it is a fact or not that the hon. Minister, Shri Pranab Mukherjee, declared

at the Institute itself that very soon it is going to be declared as an institute of national importance? If it is so, what are the reasons for the delay in view of the crisis, as she has herself admitted; it is insolvent, it is bankrupt, it is unable to meet the wage bill and its books are being sold in the market?

Oral Answers

A group of categories have taken it over. All periodicals have been stopped. It is not geting any material from outside. In view of the crisis you cannot reproduce Persian or Sanskrit manuscripts. They cannot be brought and sold in the 20th century in Connaught Place. What is the delay in declaring it an institute of national importance when you have had the discussions with the Finance Minister?

SHRIMATI SHEILA KAUL: We all know that it is not posible to interfere in voluntary organisation affairs unless they ask for the help or they ask for our advice. These are all autonomous bodies and we all know that we cannot interfere in their affairs unless we are asked to do so. We are quite aware of this and that is why I myself went to see the affairs of the Society i went to Calcutta to see the condition myself and I am sorry to say that the conditions were not good as you are saying. There are 100 workers, I am told. I go and visit things without any fanfare. I just creep in, go there and see the things myself. This is what I did here also. The things were not so good as they should be and that is why we are at it and I say that we are looking into it.

SHRI KALYAN ROY: 'Looking into it' is not the answer. The present Minister is saying that the report has been submitted on the 4th July, but the report was submitted, as per the Teply of the Minister, as early as in 1977.

SHRI A. G. KULKARNI: The point is that the institution of such an importance, which is a treasure, has to be saved. Why don't you direct tke Government not only to look into it Or gloss over it.....

MR. CHAIRMAN: I do not direct.

SHRI A. G. KULKARNI; The Education Minister herself should have come forward....

MR. CHAIRMAN: Mr. Kulkarni, I do not direct in the House. I do it in another way.

SHRI A. G. KULKARNI: You do whatever you like but you see that the institution is saved, books are saved. Nothing else we desire. I thought that the Madam herself will say that.

SHRIMATI SHEILA KAUL: That is exactly what I have saii. I was* so much concerned with it tint I myself went to Calcutta.

SHRI A. G. KULKARNI: Shri Pranab Mukherjee went there. He announced something else. At least, have some corrdination between yourselves and save the institutions. What else are We c'emandirg?

SHRI KALYAN ROY: The Minister says that she is highly concerned with the affairs of the institution, in the meantime, would the Minister make the finances available so that the books are property preserved and not sold outside? That answer can be given by her.

MR. CHAIRMAN: Appoint a watchman, a sentry.

SHRIMATI SHEILA KAUL: I would like to inform of the finances and the financial help that has been extended. You know that' West Ben-gat Government giv?s a grant of Rs. two iakhs anr! so does the Central Government, it gives Rs. 2 lakhs per year. In 1982-83 the Central Government released a grant of Rs. 3.96 lakhs and in 1983-84 the Central Government has released Rs. 2 lakhs of which Rs. 60,000 are for repairs of water tanks. Now the problem is that their expenses are inflated, if I may say so.

SHRI A. G. KUL. 'iARNI . Thtn tafce

SHRIMATI SHEILA KAUL \ But it does not belong to the Central Gov ernment. It is in West Bengal It is a voluntary organisation. If they were to ask ----

SHRI A. G. KULKARNI: What is the type $_{0}t$ our country where such a treasure is wasted?

MR. CHAIRMAN: You better look into it promptly and do whatever you can to save this institution.

SHRIMATI SHEILA KAUL: This is exactly what I have said.

MR. CHAIRMAN: If you give an assurance that you will act promptly, I think that will satisfy them. That is all about that

श्री लाडली मोहन निगम : ग्रापन मंत्री जी का बयान सुना है ग्राप की भी इस में कुछ न कुछ धारणा बनी होगी । मैं बहत सीघा सवाल कर रहा हं ग्रीर वह यह कि पुरातत्व के सम्बन्ध में हिन्दुस्तान में कानून है । ग्रगर किसी व्यक्ति के पास या संस्था के पास प्रातत्व की चीज है जो दो सी वर्ष की है तो सरकार को ग्रविकार है कि उस को लेले उस के लिए अलग से कानून बनाने की जरूरत नहीं है। कई ऐसे दस्तावेज ग्रीर चित्र हैं जिनकी कीमत ग्राज श्रांकना असम्भव है। अगर वहां उन का रख-रखाव नहीं हो सकता ग्रीर ग्राप के पास उन को देने को पैसा नहीं है तो ग्राप उन चीजों को नष्ट होने से बचाने के लिये-भले हो अपने तावे में न ले-उन संग्राहलयों या देश की उन बडी लाइब्रेरियों को दे देते तब तक के लिए जब तक ये इस काबिल नहीं हो जाते या ग्राप उन को इमदाद नहीं देते किये उन का ठीक तरह से रख-रखाव कर सकें ? उस समय तक के लिए आप उन को दूसरी जगह क्यों ट्रांसफर नहीं कर सकते ? यह मेरा पहला प्रश्न है।

दूसरा सवाल यह है कि ग्राप की सूचना में ग्राया कि चोरी हो रही है चीजें विक रही हैं बाहर के देश में जा रहा है। मैं जानता हुं कि ऐसी **क्तिताबों** को 40-50, 100 रुपये में खरीद लेते हैं फिर रिप्रिंट कर के पूराना फागज लगा कर सैंकडों रुपये के हिसाब से लोग बेचते हैं । एक घन्धा बन गया है। हिन्दुस्तान में इस धन्धे को रोकने के लिए ग्राप ऐसी व्यवस्था करिए ताकि ऐसी कोई किताब जिस की उम्म 50 वर्ष से ऊपर हो चुकी हो, 60 वर्ष से ऊपर हो चकी हो उस को कोई पब्लिश नहीं कर सकता अगर कोई करेगा तो सरकार ही करेगी । इस तरह की व्यवस्था जब तक ग्राप नहीं करेंगे तब तक इस राष्ट्रीय क्षति को बचाने में ग्राप कामयाब नहीं हो सकते । आने वाली पीढ़ियों को देने के लिए हमारे पास कुछ नहीं है हम कुछ देते तो ग्रासमान ट्ट जाता लेकिन जो धरती पर चीजें हैं उन को बचाने के लिए कुछ न कुछ तो संवेदना होनी चाहिए । तो मैं भ्राप से इतना ही कहना चाहता हं कि क्या तरहृद है ग्राप को क्या हिचक है कि इन चीजों को बचाने के लिए-जब तक वे लोग इन्हें रखने लायक नहीं हो जाते-तब तक कलकत्ते में नेशनल लाइब्रेरी में नहीं भेज सकते? उस के बाद ग्राप जो चाहें करें।

श्रीमती शीला कौल: जनाव इन्होंने जिन्न किया है कि एशियाटिक सोसाइटी की कीमती चीजें उठा कर हम लाइब्रेरी में भेज दें। मैं यह समझती हूं कि खाली बचाने से हमारा मतलब है-वह हमारी तो नहीं हैं वह एक ग्रागंनाइजेशन की हैं अगर हम उन के यहां जा कर ऐसा कुछ करें तो वह हमारे ऊपर मुकदमा कर देंगे कि हमारी चीजें उठा कर ले गये।

श्री लाडली मोहन निगम 200 वर्ष की चीजों के लिए कानुन है आप ले सकती हैं। हम उन को सुरक्षित रखें जब वह इस काबिल हो जायें कि उसका रख-रखाव कर सकते हैं तो उन को दे दीजिए । मैं तो फौरी इलाज बता रहा हं अन्ततोगत्वा उस का इलाज तो यही होगा कि आप उन्हें अपने ताबे में लेलें।

श्रीमती शीला कील: मयह कहना चाहती थी कि बेहतर हमारे लिए यह होगा कि जो एशियाटिक सोसाइटी है उसी को हम बेहतर करें, उसी की हम देखभाल करें, उसी को सम्भालें उस में जो सामान हैं उन को कायदे से रखें। इतनी पुरानी चीज है उस को तितर-बितर करेंगे तो एशियाटिक सोसाइटी जो सब से पुरानी सोसाइटी है हिन्दुस्तान की उस का नाम मिट जायेगा। हमारी यह कोशिश है कि इसी को ठीक कर के इस की चीजों को हम कायम रखें।

श्री लाडली मोहन निगम : श्रीमन मेरे प्रक्त का जवाब नहीं हुआ। अभी चोरी हो रही है चीजें नष्ट हो रही हैं, ग्राप की जिम्मेदारी है कि उन को बचायें। में नहीं कहता कि ग्राप ले लो एशियाटिक सोसाइटी को कुछ और दे सकते हो. तो देदो । मेरा मतलब है कि उन को बचाने के लिए ग्राप ग्रपनी हिफाजत में देंगे या नहीं? मेरे मकान में ताला नहीं लगा है चीजें पड़ी हुई हैं कोई भी ले कर चला जा रहा है ग्राप क्या व्यवस्था करने जा रहे हैं?

श्री सभापति: वह मामला देख कर ग्रायी हैं कुछ न कुछ तजवीज निकलेगी।

श्री लाडली मोहन निगम: क्या यह व्यवस्था नहीं हो सकती? उस में हिचक क्या है? मैं टेक-ग्रोवर की बात नहीं कर रहा हं।

श्रीमती शीला कौल: जब तक हमारे वह चीज नहीं ग्रा जायेगी--जैसा मैंने

जिक्र किया है बातचीत हो रही है। एशियाटिक सोसाइटी एक नेशनल इम्पोटेंस की चीज बन जायेगी तब हम देख सकते हैं। जब तक यह वालंप्टरी आगंनाइजेशन के पास है मझे अफसोस है कि इस में हम इस तरीके से दखल नहीं दे सकेंगे।

to Questions

SHRI SANKAR PRASAD MITRA: Sir, on the question of the Asiatic Society, I wrote a letter to the hon. Prime Minister. During the last session of Parliament, i also made some representations to the hon. Education Minister, along with Dr. Asima Chatterjee and t°e General Secretary of the Society. At that time, a different scheme was being discussed. Later on, it came out in newspapers that the Government of India had decided to declare the Asiatic Society to be an institution of national importance. The Union Finance Minister went to Calcutta and made a similar declaration. When the President of India was visiting Calcutta, the representatives of the Asiatic Society met him, and the President of the Asiatic Society himself told me that they had no objection to the Asiatic Society being declared as an institution of national importance, they were quit* prepared to hand over the entire financial responsibility to th* Cents*! Government. All that they wanted was academic freedom for Research, etc. This is the only thing they wanted. Now what is it that is holding up a final decision by the Government? That is what I want to know.

SHRIMATI SHEILA KAUL: Sir. I just now mentioned that we are at it and we are working on the modalities of the whole thing, how to work it and how to get things done. I mentioned this just now.

SHRI V. N. TIWARI: Sir, I would like to know whether there is any case registered about the stolen pieces from the Asiatic Society. That is NO. 1. And No. 2 is about a point raised by my learned colleagues where I \rant the pooi*ion to be •larifled by the

II

hon. Minister, They want the institute to be taken over by the Government as one of national importance. But from the reply I have understood that the Society wants to b_e financed by the Central Government. Until and unless this demarcation is made, whether they want to hand over this national institute to the Central Government or they just want finances to be made available to the Society to run this institute, I think things will not be clear to anyone in this House as to what exactly the position is of the Asiatic Society? Everybody wants to preserve this treasure, but bow to do it? The only way is to take it over, or to help it. What is the policy of the Government in this matter? This is what I want to know

SHRIMATI SHEILA KAUL • The Asiatic Society Council itself has recommended to the Government that it should be declared as an institution of national importance, and they have also passed this in their different meetings. As I said, we are looking into this matter. They actually just want money for the time being. But their rea] thing is that they want the Government to come in and look efter the affairs of the Asiatic Society. It is only for the intervening period that they want some moneysr and other things.

SHRI V. N. TIWARI: And what about the stolen pieces about which our colleagues mentioned?

SHRIMATI SHEILA KAUL: Since it does not come in ou_r purview, we

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do not know if certain things have been stolen. The only thing is that we have read it in the newspapers.

to Questions

Distribution of surplus land under the Sixth Five Year Plan period

- •82. SHRI K. CHATHUNNI MASTER: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the agricultural land declared surplus, acquired and actually distributed in each State/Union Territory during the last three years and so far during the current year; and
- (b) what steps Government have taken or propose t° take to Phig the loopholes in the existing ceiling laws so that more surplus land may become available for distribution and to what extent the steps already taken to this regard have been successful?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOP-MENT (SHRI HARI NATH MISHRA): (a) A statement is laid on the Table of the House.

(b) The land ceiling laws enacted in the light of the national guidelines of 1972 have by and large plugged all loopholes experienced in the implementation of land ceiling measures. Most of the laws have also been placed in the Ninth Schedule to the Constitution and it is proposed to include some more laws also shortly. However, parties do resort to legal processes, to contest the State's right to take possession of surplus land, resulting in unavoidable delay in taking over and distribution of such land.

					(in acres)	
Name of the State/UTs.	Areas declared sur- plus		Area taken possession		Area distributed	
	Till 3 March 1980	Till ¹ June 1983	Till March 1980	Till June 1983	Till March 1980	Till June 1983
1	2	3	4	5	6	7
Andhra Pradesh	10,84,590	10,09,323	13,78,922	74,42,766	2.60,202	3.17.589

5,00,727

4,89,408

3,07,475

3,26,909

5,64,849

5,74,073

Statement